

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 538 of 2019**

**IN THE MATTER OF:**

**K. Paramasivam**

**...Appellant**

**Vs**

**The Karur Vysya Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sudhir K. Makkar, Sr. Advocate alongwith Mr. P.J. Sriganesh, Mr. Ankit Chaturvedi, Ms. Shruti Shrivatav and Ms. Saumya Gupta, Advocates**

**For Respondents: Mr. E. Om Prakash, Sr. Advocate along with Ms. Madhusmita Bora, Advocates**

**Mr. Vijay Kumar, Advocate for Karur Vysya Bank Ltd.**

**ORDER**

**06.09.2019** Mr. Vijay Kumar, Advocate appearing on behalf of Karur Vysya Bank Ltd prays for and is allowed to file reply affidavit within a week. Appellant may file rejoinder affidavit, if any, two weeks thereafter.

Post the appeal 'For Admission (After Notice)' on **14<sup>th</sup> October, 2019** on the top of the list. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)